

**Central Vigilance Commission (Removal of Difficulties)  
Order, 2004**

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In exercise of the powers conferred by sub-section (1) of Section 23 of the Central Vigilance Commission Act, 2003 (45 of 2003), the Central Government hereby makes the following Order, namely

**1. .** :-

(1) This Order may be called the Central Vigilance Commission (Removal of Difficulties) Order, 2004

(2) It shall come into force on the date of its publication in the Official Gazette.

**2. .** :-

In S.11 of the Central Sales Tax (Amendment) Act, 1972 for the words, brackets and letters "inquiry referred to in clauses (b) and (c) of sub-section (1) of Section 8 ", the words brackets and letters "inquiry referred to in clauses (c) and (d) of sub-section (1) of Section 8 " shall be substituted.